

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 4
IA 1217/2024

C.P. (IB)/1137(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON 03.04.2024

NAME OF THE PARTIES: STATE BANK OF INDIA VS JYOTI
STRUCTURES LTD

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Vikram Nankani, Ld. Sr. Counsel a/w Mr. Anuj Tiwari and Ms. Ashwini Gawde, Ld. Counsel for IA 1217/2024 present.
2. This IA 1217/2024 is seeking clarification in relation to the Resolution Plan about the extinguishment of the personal guarantee which is subject matter of Sr. 42 and 43 of today's board.
3. The Registry is directed to issue notice to the Respondents for filing reply within two days after duly serving the copy to the other side. This matter is connected with Sr. 42 and 43 of today's board.
4. Ld. Counsel for the employee's also intervened in the matter and informed this bench that at least in person meeting be allowed. The Company is directed to hold the meeting with the aggrieved employees. This Bench directs the aggrieved employees to depute two persons from their side to attend the meeting and take a decision on their behalf.
5. List this matter on 06.05.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)